

है कि वहाँ के रहने वाले सरकारी कर्मचारियों को वह सुविधायें प्राप्त नहीं होंगी यदि वहाँ पर चुनाव के जरिये से नई दिल्ली म्युनिसिपल कमेटी बने तो इसका अर्थ क्या यह है कि लोकतंत्र के द्वारा जो चुनी हुई संस्था है उससे जनता की सेवा नहीं होती और क्या उनका लोकतंत्र में विश्वास नहीं है ? जो वह वहाँ पर नौकरशाही स्थापित रखने में विश्वास करते हैं कि नौकरशाही से लोकतंत्र की अपेक्षा लोगों की अच्छी सेवा होती है ?

श्री विद्या चरण शुक्ल : मंने यह नहीं कहा कि सरकारी नौकरों को ज्यादा सुविधा देने के लिये इसको नामिनेटिड बाडी रखा गया है। जैसा कि गृह मंत्री जी ने कहा कि जो पालिटिक्स का एलीमेंट है उसको बाहर रखने के लिये नामिनेटिड बाडी रखा गया है और उसके लिये विशेष परिस्थितियाँ हैं नई दिल्ली में।

खेतीय संगठन

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- * 333. श्री रघुबीर सिंह शास्त्री :
 श्री० प्र० के देव :
 श्रीमती तारकेश्वरी सिन्हा :
 श्री दी० चं० शर्मा :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह बात सरकार के ध्यान में लाई गई है कि शिव सेना की तरह की संस्थाएँ विभिन्न स्थानों पर संगठित की जा रही हैं; और

(ख) यदि हाँ, तो प्रादेशिक भावनाओं को बढ़ने से रोकने के लिये सरकार ने क्या कार्यवाही की है ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) and (b). Replies from Governments of Haryana, Gujarat, Orissa, Nagaland, Punjab, Uttar Pradesh and Madhya Pradesh indicate that there is no organisation on the pattern of

Shiv Sena in these States. There is no such organisation in any Union Territory. Replies from remaining State Governments are awaited.

श्री रघुबीर सिंह शास्त्री : श्रीमन्, क्या गृह मंत्री महोदय को यह मालूम है कि शिव सेना की देखा-देखी

MR. SPEAKER : Only day before yesterday we discussed it here. If he wishes to waste time and lose time on other questions, he might go ahead. But let him bear this in mind.

श्री रघुबीर सिंह शास्त्री : तो उसी तरीके से क्षेत्रीय भावनाओं से लाभ उठाने के लिये नागपुर में नाग सेना, आसाम में लचट सेना और मद्रास में तामिल सेना इस तरह की सेनाओं के संगठन किये जा रहे हैं और उनके पीछे केवल यही भावना है कि राजनीतिक उद्देश्य उनसे पूरे किये जायें ?

SHRI Y. B. CHAVAN : Naturally, while replying to these questions I have to depend upon the information I get from the States. I have not got a reply from the other States, but certainly I have also information from my reading of the newspapers that these institutions are being mentioned in the press.

श्री रघुबीर सिंह शास्त्री : क्या पिछले एलेक्शन में बम्बई से स्वर्गीय मिस्टर बर्वे और उनके पीछे श्रीमती सप्रे और दूसरे कांग्रेसी उम्मीदवारों के एलेक्शन में शिव सेना ने सक्रिय सहयोग कांग्रेस के लोगों को दिया और इसी कारण वहाँ के कांग्रेस संगठन और सरकार इस शिव सेना के संगठन को समर्थन दे रही है ? इसमें कहां तक सच्चाई है ? यह मैं मंत्री महोदय से जानना चाहता हूँ।

SHRI Y. B. CHAVAN : I do not know the details about the elections of Mr. Barve and Mrs. Sapre, but I have information because I have discussed this matter and I have correspondence with the State

Government, that the State Government has nothing to do with this organisation.

SHRI P. K. DEO : The Home Minister's reply is conspicuous by the absence of those States from which we get reports that such senas are coming up. Whatever may be the reason for the origin of these senas, socio-economic or other, it is a fact that these are parochial organisations, and if they are allowed to function, our country will go to bits. Taking into consideration this fact, may I know if the Home Minister is going to revive the National Integration Council which had been functioning some time back and is defunct now?

SHRI Y. B. CHAVAN : I think it is known that we propose to reconvene this National Integration Council.

MR. SPEAKER : He announced it the day before yesterday.

श्रीमती तारकेश्वरी सिन्हा : अध्यक्ष महोदय, मैं यह जानना चाहती हूँ कि जिस बुनियादी आधार पर शिव सेना की पैदाइश हुई कि महाराष्ट्र में मराठी लोगों को काम मिलना चाहिये—उनकी ऐसी मांगें हैं; तो क्या सरकार को ऐसा मालूम है कि कई राज्यों में सरकार की तरफ से ऐसे आज्ञा पत्र निकाले गये हैं कि वहाँ के चतुर्थ वर्ग के जो कर्मचारी हैं, उनका काम वहीं के लोगों को दिया जाय और बाहर के लोगों को नहीं दिया जाता है? कई राज्यों में ऐसा भी है कि तृतीय वर्ग के कर्मचारियों के लिये भी आज्ञा पत्र निकाले गये हैं कि वहीं के लोगों को काम दिया जायगा, बाहर के लोगों को नहीं दिया जायगा। अगर ऐसी बातें उन सरकारों की तरफ से की गई हैं, तो क्या उसी का यह नतीजा नहीं है कि ऐसी पैरोकियल इन्स्टी-चूशनल पैदा हो रही है? मैं जानना चाहती हूँ कि इसकी रोक-थाम के लिये सरकार क्या करना चाहती है ताकि देश के सभी लोगों को काम मिल सके और देश में एकता की भावना बूझा हो सके?

SHRI Y. B. CHAVAN : I entirely agree with the hon. member that as far as employ-

ment is concerned, any Indian should be in a position to go anywhere in India and be eligible and entitled to get employment, I have no doubt about it.

SHRI HEM BARUA : Even for chap-rasis? You know you do not have the right to import people from other States.

SHRI Y. B. CHAVAN : I am coming to that, I have not completed my answer.

श्रीमती तारकेश्वरी सिन्हा : क्या ऐसे आज्ञा पत्र जारी किये गये हैं—इसके बारे में बतलाइये?

SHRI Y. B. CHAVAN : As far as these orders are concerned, I have not exactly gone into them. So, unless I see these orders, I cannot answer what is their constitutionality etc. But at the same time, we must also accept one fact of life. For purposes of Class IV or Class III employment, people are not expected to go outside areas. It is but natural that the local people should expect to get employment.

SHRI D. C. SHARMA : I am sorry that the information which the hon. Minister has retailed to the House based on reports from Governments and also based on some newspaper reports is not fully correct. I think he should have depended for information on his own special police. If he had done that, I am sure he would have said that there are such organisations, parochial organisations, in several States. But since he has not done that, and I have no right to question his authority, I only want to ask him one thing. Is he aware of the fact that such para-military organisations like the Shiv Sena and others which are called Akali Sena and such associations which are functioning in some of the States in India are something like those bodies which were functioning in what was Germany at that time, which paved the way for the military dictatorship of Hitler, and may I know if the Government is only depending upon the information which they get from the newspapers or is it aware of the dangers that are inherent in the parochial organisations which are functioning in India?

SHRI Y. B. CHAVAN : The hon. Member has not asked any question. He has expressed his view. As far as his assessment about this being a para-military organisation is concerned, if they really become para-military organisations in the full sense, certainly that would be a danger.

SHRI D. C. SHARMA : Sir, I asked whether he has any information from the States. He has not answered it.

SHRI Y. B. CHAVAN : As far as the information about Shiv Sena is concerned, I have given the information to the hon. House many times here.

SHRI TRIDIB KUMAR CHAUDHURI : Whether you call it para-military organisation or semi-military organisation, it is well known that these organisations which are coming up are engaged in organised criminal intimidation, so to say of particular communities and particular people who are regarded as anathema to them. (*Interruption*) Parties also do this thing. Now, have the Government at any stage considered the desirability of banning such organisations which engage themselves in this sort of activities ?

SHRI Y. B. CHAVAN : As far as violent activities are concerned, I had given the information to the hon. House the day before yesterday : that these cases of violence are investigated upon and dealt with accordingly under the law. As far as banning is concerned, it is a very important question whether such organisations can be effectively curtailed in their activities by banning. Personally I feel—I am just giving my provisional assessment of the situation—one has to deal with the situation as it develops. As I said last time—I would like to repeat what I said then—this question is basically connected with certain socio-economic conditions in different parts, and also these parochial attitudes are encouraging different parts because of political considerations, regionalism, etc. It is much better we constructively approach this socio-economic aspect of it—that is my approach to the problem—and constructively try to find a solution to it. It is only by those methods that we shall be able to control these things. By taking very extreme action—I am talking rather extremely about it—instead of era-

dicating it possibly we may be encouraging it. At the same time, one has to be very cautious, very careful about these things. Really speaking, we should create a public opinion against it. I hope this is a question where the House will help us to do it.

SHRI UMANATH : Last Saturday also, there was the Shiv Sena rally. What is the immediate protection ?

MR. SPEAKER : Order, order.

SHRI SONAVANE : Apart from the socio-economic aspect of the organisation of the Shiv Sena, I want to know whether the avowed object of the Shiv Sena is to oppose the communist party in India, and therefore, the communist party of India, particularly in Bombay and other places, is against this Shiv Sena and they want to vilify—(*Interruption*).

MR. SPEAKER : Order, order.

SHRI SONAVANE : The communists are against it and they are unnecessarily implying motives to the Shiv Sena.

SHRI Y. B. CHAVAN : It may be a legitimate reason for somebody to oppose a particular ideology, but even in the opposition of that ideology, if we create regional frictions in the country that is very bad.

श्री रामसेवक यादव : क्या मंत्री महोदय को यह जानकारी है कि अहमदाबाद में श्री पाटिल ने शिव सेना के खिलाफ जो विचार प्रकट किये थे उसका फल यह हुआ था कि परसों बम्बई में उनके ऊपर चप्पल और टमाटर फेंके गये, लाठी चार्ज करना पड़ा और श्री एस० के० पाटिल और बम्बई कांग्रेस के अध्यक्ष को पुलिस के संरक्षण में वहां से हटाया गया ? साथ ही मैं यह भी जानना चाहूंगा कि क्या यह भी सही है कि जब शिव सेना का निर्माण हो रहा था, उस समय कई कांग्रेस के नेता भी उसमें शामिल थे, और जैसा मंत्री महोदय ने कहा था कि यह सामाजिक और आर्थिक समस्या है, तो क्या यह सही है कि महाराष्ट्र के गरीब लोगों को काम नहीं मिल रहा है ? तो जैसी झलक मंत्री महोदय के उत्तर से

मिली, क्या उन लोगों को काम दे कर इस प्रकार के संगठनों को समाप्त करने के लिये कुछ किया जायेगा ?

MR. SPEAKER : We had a half-hour discussion and we spent 45 minutes on it.

SHRI Y. B. CHAVAN : About the solution of the problem, I have indicated one approach.....

श्री मधु लिमये : टमाटर और लाठी चार्ज के बारे में बतलाइये ।

श्री यशवन्तराव चव्हाण : अखबारों में मैंने पढ़ा था, लेकिन कहां तक यह सही है, यह मुझे मालूम नहीं ।

SHRI MANUBHAI PATEL : Of course, Shiv Sena is a parochial organisation which should be curbed. But I do not find any difference between Shiv Sena, DMK or RSS. All these parochial organisations should be curbed (*Interruptions*).

MR. SPEAKER : Order, order. He has a right to put his question. I would allow an opportunity to the DMK members also to defend themselves.

SHRI RAJARAM : He must have a *budhi sena*. (*Interruptions*).

SHRI MANUBHAI PATEL : There is a *bhim sena* already existing here.

May I know whether the Minister will curb the *bhim sena* ?

MR. SPEAKER : This need not be answered.

SHRI LOBO PRABHU : May I know whether you have considered your own responsibility to maintain law and order ? In this connection, I will remind you that the High Court has held that the police officers defaulted in their duty to carry out the provisions of the Cr. P.C. in respect of bailable offences involved in such agitations. Although this discovery was not made by the Home Ministry, may I enquire what action the Home Ministry here and the State Home

Ministry are taking against officers who defaulted in their duty to enforce the law, a duty which cannot be overridden by any political instruction ? Secondly, I would like to know from the Home Minister why preventive action, which is also a duty imposed by the law on police officers and magistrates is not taken, so that movements like Shiv Sena and other subversive organisations—I am not including the DMK movement—are checked before they become criminal ? Lastly, may I know whether you will issue instructions in this respect to take necessary action ?

SHRI Y. B. CHAVAN : He has raised three points. Firstly, regarding what action Government has taken against officers who failed to enforce law and order, particularly against those against whom the High Court has passed strictures, if any particular case is brought to my notice, certainly I will take cognizance of facts as they come to my notice and certainly Government will take serious action against those who really speaking failed in their duty of enforcing law and order.

SHRI RANGA : What about action against those whom the High Court judgment refers to ?

SHRI Y. B. CHAVAN : I will certainly find out and if there is any basic failure on the part of any particular officer, action will have to be taken against him. Then, the hon. member asked, what instructions we have issued in this matter to the State Governments. I have personally discussed the matter of Shiv Sena with the Chief Minister.

I have personally discussed, when certain allegations were made about the failure of policies, with the Chief Commissioner of Bombay in this matter, and I was assured that any offence or any violent action which was brought to their notice or where offence was involved had been investigated. In some cases they succeeded in tracing the accused and in some cases they did not. Every incident in a great city like Bombay cannot be attributed to Shiv Sena. That is what we will have to take care of. Offences are committed in a city like Bombay and it is quite possible that in many offences some non-Maharashtrians or Maharash-

trians get involved. It would be absolutely wrong, therefore, to attribute all these things to Shiv Sena. Thirdly, the hon. Member asked what preventive actions are taken. That is the duty of the officers concerned to take preventive action. He has been an administrator himself and he can very well know that any preventive action against any movement as such is very difficult. About particular incidents, probably those incidents certainly can be dealt with by taking preventive actions. I was told that in Bombay in certain cases they have taken preventive action also.

श्री चन्द्रजीत यादव : क्या गृह मंत्री यह बतलाने की कृपा करेंगे कि यह बात सही है या नहीं कि इस प्रकार के जो संगठन स्थानीय भावनाओं को लेकर या साम्प्रदायिक भावनाओं का इस्तेमाल करके देश के अन्दर बढ़ रहे हैं और इस पर इस सदन में तमाम पार्टियों के द्वारा, और सदन के बाहर भी, चिन्ता प्रकट की जा रही है और माननीय गृह मंत्री ने भी इस बात को माना है कि इस प्रकार की प्रवृत्तियां बढ़ रही हैं, उसका एक ही हल है कि राष्ट्रीय एकता सम्मेलन बुला करके

MR. SPEAKER : That is what he said.

श्री चन्द्रजीत यादव : क्या इस बात को ध्यान में रखते हुए कि यह समय उपयुक्त है, मंत्री जी यह आश्वासन देंगे कि इस प्रकार का सम्मेलन बुलायेंगे ?

श्री यशवन्तराव चव्हाण : जी हां, यही कोशिश हो रही है ।

SHRI V. KRISHNAMOORTHY : Sir, as far as we in the DMK are concerned, we are not bothered about any attack from any Shiv Sena or Vanara Sena. I would like to make that point clear. I would like to ask one question of the hon. Home Minister. Instead of renewing or recalling the National Integration Council to curb regional parochialism, if in the Unlawful Activities Bill that he is bringing forward an amendment is made so as to include among its objects to punish any organisation which has as its object preaching hatred

against any citizen of another State, then that will meet the need of the day and there is no need to revive the National Integration Council. May I know whether he is ready to bring forward an amendment to that effect ?

SHRI Y. B. CHAVAN : This matter we will be considering when we discuss that Bill here.

SHRI BAKAR ALI MIRZA : In view of the ineffectiveness of the National Integration Council in dealing with communal tension as is evident from the committees that are sitting now and are enquiring into the happenings in four States, may I ask the Home Minister why the Home Ministry is so soft to movements and organisations that divide and weaken the country like Jamaat-Islami, RSS, Shiv Sena and other operations ? Will they give the same treatment as was given to Naxalbari ?

SHRI Y. B. CHAVAN : There is no question of being soft or strong. I think these are very wrong adjectives to be used. In dealing with certain problems the question to be considered is whether we are actually dealing with them legally, reasonably and effectively. The manner of giving effect to it is the most important question. It is not a question of showing *danda* in every little case.

श्री हुकूम चन्द कछवाय : क्या मंत्री महोदय के ध्यान में यह बात आई है कि केरल म संगम नाम की एक सेना चलाई जाती है और इस सदन के सदस्य श्री गोपालन उसका नेतृत्व करते हैं, तथा इसका कार्य लट-पाट करना है । इसी प्रकार से बंगाल में एक लाल सेना चलाई जाती है । उसका काम भी काफी हद तक इसी प्रकार का है । क्या सरकार इन संस्थाओं के बारे में छान-बीन करके उन पर प्रतिबन्ध लगाने का विचार करती है ?

SHRI Y. B. CHAVAN : Certainly, Sir, we will take notice of all the organisations which are likely to do these things.